

(ii) to lay on the Table a copy each of the following papers—

(a) Following Notifications under sub-section (3) of section 133 of the Motor Vehicles Act, 1939:—

(1) Notifications No. F. 12/130/56-61/PR(T) and No. F. 12/41/61-Transport published in Delhi Gazette dated the 12th April, 1962 and 24th May, 1962, respectively, making certain amendments to the Delhi Motor Vehicles Rules, 1940. [Placed in Library, see No. LT-267/62].

(2) Notification No. 66/62/F. 68-176/61-Pub. published in Andaman and Nicobar Gazette, dated the 5th April, 1962, making certain further amendments to the Andaman and Nicobar Islands Motor Vehicles Rules, 1939. [Placed in Library, see No. LT-268/62].

(b) Report and the Certified Accounts of the Shipping Development Fund Committee for the period ended the 31st March, 1961 together with the Audit Report thereon, under sub-section (6) of section 16 of the Merchant Shipping Act, 1958. [Placed in Library, see No. LT-269/62].

(c) Statement correcting the reply given on the 3rd May, 1962 to a Supplementary by Shri S. C. Samanta on Starred Question No. 385 regarding Second Shipyard at Cochin. [See Appendix I, annexure No. 26].

NOTIFICATIONS UNDER THE DELHI DEVELOPMENT ACT AND CERTIFIED ACCOUNTS OF THE DELHI DEVELOPMENT AUTHORITY

The Minister of Health (Dr. Sushila Nayar): Sir, I beg to lay on the Table a copy each of the following papers:—

(i) The Delhi Development Authority (Publication of Approval of Plan) Regulations, 1926, published in Notification No. S.O. 2165

dated the 14th July, 1962, under section 58 of the Delhi Development Act, 1957.

[Placed in Library, see No. LT-271/62].

(ii) Certified Accounts of the Delhi Development Authority for the year 1959-60 together with the Audit Report thereon, under sub-section (4) of section 25 of the Delhi Development Act, 1957.

[Placed in Library, see No. LT-272/62].

RESOLUTIONS ON THE RECOMMENDATIONS OF CENTRAL WAGE BOARDS AND ANNUAL REPORT OF THE COAL MINES RESCUE STATIONS COMMITTEE, DHANBAD

The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy): Sir, on behalf of the Minister of Labour, Shri Hathi, I beg to lay on the Table a copy each of the following papers:—

(i) Government Resolution No. WB-3/34/62, dated the 7th July, 1962, on the recommendations made by the Central Wage Board for tea plantations industry for the grant of interim wage increase in Assam and West Bengal. [Placed in Library, see No. LT-273/62]

(ii) Government Resolution No. WB-3/43/62, dated the 19th July, 1962 on the recommendations made by the Central Wage Board for tea plantations industry for the grant of interim wage increase in Tripura. [Placed in Library, see No. LT-274/62].

(iii) Annual Report of the Coal Mines Rescue Stations Committee, Dhanbad, for the year 1961-62. [Placed in Library, see No. LT-275/62].

ANNUAL REPORT AND BUDGET ESTIMATES OF THE DAMODAR VALLEY CORPORATION

The Minister of State in the Ministry of Irrigation and Power (Shri